

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Service Tax Appeal No. 30512 of 2018

(Arising out of **Order-in-Appeal** No.HYD-SVTAX-HYD-AD1-006-17-18 dated 01.02.2018
passed by Commissioner of Audit-1, Commissionerate (Appeal Cell), Hyderabad)

A M R B B B Consortium

Plot No. 88, Sarikonda Mansion,
Phase - III, Kamalapur Colony,
Hyderabad,
Telangana - 500 073.

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APPELLANT

VERSUS

**Commissioner Of Central Tax
Hyderabad - GST**

GST Bhavan,
L B Stadium Road,
Basheerbag, Hyderabad,
Telangana - 500 004.

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RESPONDENT

APPEARANCE:

Written Submissions for the Appellant.

Shri V. Srikanth Rao, Authorized Representative for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30473/2025

Date of Hearing: 12.11.2025

Date of Decision: 12.11.2025

[ORDER PER: ANGAD PRASAD]

Nobody appeared on behalf of the appellant. However, Appellant has sent a letter informing that the amount involved and issue in dispute has already been settled through the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and in support of the same he has furnished Form-IV. On perusal of the same it is apparent that the disputed amount has been settled through SVLDRS and discharge certificate in SVLDRS Form IV has also been issued by the Department. Accordingly, the request of the appellant for closure of the appeal is allowed.

2. Learned AR has no objection for disposal of the matter as the disputed amount has been settled by appellant through the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

3. Accordingly, this appeal is disposed off as withdrawn in view of the settlement between the parties under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)